

up the issue with the Ministry of Communications and Information Technology on regular basis requesting them to expedite the process so that the mobile towers may be installed in the 9 LWE affected States at the earliest. The Department of Telecommunication has proposed short-term and long-term solutions for executing the project. They have further informed that action is being taken to obtain necessary approvals for the Scheme.

**Rehabilitation of youths cleared of terror charges**

1025. SHRI T.M. SELVAGANAPATHI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government is considering to rehabilitate the youths who were cleared of terror charges by the court;
- (b) if so, the details thereof;
- (c) whether Government has received any proposals in this regard; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (d) The Government is always positively inclined to consider rehabilitation of innocent victims, so that they can be reintegrated into society. However, usually it is for the Courts to pronounce adequate compensation on requests by the victims of fabricated cases.

**Mobile phones sneaked into Tihar jail**

1026. SHRI BAISHNAB PARIDA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that there have been a number of instances when mobile phones have been sneaked into the Tihar jail by the prisoners which have been and are being receiving/conveying of messages;
- (b) if so, the details thereof;
- (c) whether to control the above menace, upgraded mobile towers have been installed in the jail premises;
- (d) if so, the details thereof;

- (e) how far has the above action plan controlled this menace;
- (f) whether such complaints have also been received from other prisons in the country; and
- (g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) There have been total 38 instances during the last three years when mobile phones were recovered from inside the prison.

(c) to (e) 32 mobile jammers equipped with 3G technology have been installed in Delhi Jails, and these jammers cover 40% of the total area particularly the wards where High Security Risk prisoners are lodged.

(f) and (g) Prison is a 'State' subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Government. However, an advisory has been issued by the Union Government on 7th June, 2010 to States/UTs on "Use of mobile phone in prisons" which enjoins upon the State Governments/UT Administrations to take immediate measures for strengthening of security in jails and keep a regular watch on entry of mobile phones in jails.

#### **More cops guarding VIPs than sanctioned**

1027. SHRI S. THANGAVELU: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that 20 per cent of Indian Police Force is only on paper as per press report widely published in national newspaper;
- (b) if so, the details thereof;
- (c) whether it is also a fact that 20,000 more cops are guarding VIPs than sanctioned; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Information is being collected and will be laid on the Table of the House.